

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 153 of 2011 &
I.A. Nos. 240 & 241 of 2011**

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**APPEAL No. 154 of 2011 &
I.A. Nos. 242 & 243 of 2011**

Dated : 31st January, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

U.P. Power Corporation Limited Appellant (s)
Versus	
Jagannath Steel Pvt. Ltd. & Anr.	... Respondent (s)

Counsel for the Appellant (s) : Mr. Manoj Kumar Sharma and Mr. Pradeep Misra

Counsel for the Respondent (s) : Mr. Vishal Dixit for R-1,
Mr. Kunal Verma and
Mr. Ashok Kumar Singh for R-2

ORDER

This Tribunal by Order dated 14.12.2011 directed the Respondents to file the reply on or before 20.01.2012. But, now the learned counsel for the Respondent again seeks time for filing the reply. As a last chance, the time is granted and the learned counsel for the Respondent is directed to file the reply on or before 20.02.2012 after serving copy on the other side.

Post the matter on **29.02.2012** for hearing. In the meantime, the rejoinder, if any, be filed, after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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